

(8)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH.

Original Application No. 329/87

~~Transferred Application No.~~

Date of decision 14.7.93

Shri R.G.Tubake

Petitioner

None for the applicant

Advocate for the Petitioner

Versus

Union of India & Ors.

Respondent

Shri P.M.Pradhan

Advocate for the Respondent(s)

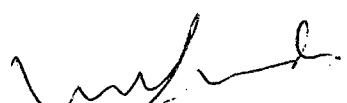
Coram :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri M.Y.Priolkar, Member (A)

1. ~~Whether the Reporters of local papers may be allowed to see the Judgement?~~
2. To be referred to the Reporter or not ? N
3. ~~Whether their Lordships wish to see the fair copy of the Judgement?~~
4. Whether it needs to be circulated to other Benches of the Tribunal ? M

  
(M.Y.PRIOLKAR)  
MEMBER (A)

  
(M.S.DESHPANDE)  
VICE CHAIRMAN

(9)  
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

OA.NO. 329/87

Shri Ramrao Govindrao Tubake ... Applicant

V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Shri M.Y.Priolkar

Appearance

None for the Applicant

Shri P.M.Pradhan  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 14.7.93.

(PER: M.S.Deshpande, Vice Chairman)

By this application the applicant prays for directions to the respondents for including his name in the select list of officers for promotion to ITS Group 'A' retrospectively from the date on which the orders promoting the other officers were issued.

2. Neither the applicant nor his advocate was present when the matter came up for hearing and we looked into the grievances of the applicant. His grievance merely is that he was not selected in the years 1981, 1984 and 1987. The posts for which the selections were to be made were selection posts and it was not the question merely of suitability but the assessment of comparative merit and selecting more meritorious person. Shri P.M.Pradhan, learned counsel for the respondents has stated that in all these three years the applicant was considered and though he was found to be good, there were others who were better and the applicant could not have been preferred to the persons who were assessed to be better.

3. In these circumstances, we see no merit in the application, it is dismissed.

(M.Y.PRIOLKAR)  
MEMBER (A)

(M.S.DESHPANDE)  
VICE CHAIRMAN